

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-557(PB)/2017

IN THE MATTER OF:

M/s. Khanna Jewellers Pvt. Ltd.

.... Applicant/petitioner

Vs.

M/s. Lifetime Infotech Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Applicant/petitioner : Mr. Manik Dogra, Mr. Kapil Rustogi, Advs.

For the Respondent : Mr. Harsh Sethi, Advocate

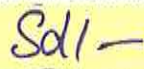
ORDER

One last opportunity is granted to the parties to settle the matter before the next date of hearing. The hearing is deferred to 5th February, 2018. In the meanwhile, reply be filed with a copy in advance to the Counsel opposite.

However, it is made clear that pendency of the settlement would not be an excuse for filing of the reply.

List for arguments on 5th February, 2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

23.01.2018
V.Sethi